13.15 hrs.

ELECTIONS TO COMMITTEES

(i) NATIONAL WELFARE BOARD FOR SEAFARERS

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLA-PATI TRIPATHI): I beg to move:

"That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

MR. DEPUTY-SPEAKER The question is:

"That in pursuance of Rule 4(h) of the National Welfare Board for Searfarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

(ii) NATIONAL FOOD AND AGRICULTURE ORGANISATION LIAISON COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to move:

"That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F, 10-1/65-FAIT, dated the 9th September, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee, subject to the provisions of the said Resolution."

MR DEPUTY-SPEAKER. The question is:

"That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F. 10-1/65 FATT. dated the 9th September, 1966, the members of this House do proceed to elect, in such, manner as the Speaker may direct, four members from among themsleves to serve as members of the National Food and Agriculture Organisation Liaison Committee, subject to the provisions of the said Resolution."

The motion was adopted

13.17 hrs.

MATTERS UNDER RULE 377

(i) LAND EROSIN IN BIHAR DUE TO

MR. DEPUTY-SPEAKER. Matter under rule 377. Already one is there in the Order Paper. Mr. Jyotirmoy Bosu has represented to me about news of some very serious incident that occured in the North eastern India which has an important bearing on the security of this country and therefore I will admit that also after we have disposed of the first matter under rule 377

बी जानेक्बर प्रसाब बावब (कटिहार) उपाध्यक्ष महोचय, उत्तर विहार के
खगिरया, नौगिष्ठिया और कटिहार चन्मंडलों के तटबर्तीय लोगों की हालत भीषण
सटाब और बाद के कारण धायत ही
वयनीय हो गई है। नौगिष्ठिया धनुमडल के
मनियाओर याम, जिस की धावादी काई
हवार है और 225 परिवार 197। में
बी कटा था और इस बार बी कोजी के कटाब
से कट रहा है, उस की हालठ बिन्ताबनक
है। 1971 में पनियाओर को एक बायबं
बाम बनाने की योजना थी, नेकिन विहार